

also try to get things done so that in the coming session we have all these facilities so as to provide you with both. I know. I am concerned.

Now Mr. Mukherjee.

**THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE):** I beg to lay... (Interruptions).

**PROF. K. K. TEWARY (Buxar):** Sir, I had given a privilege motion against Shri Jyotirmoy Bosu. (Interruptions).

**MR. SPEAKER:** It is under my consideration. Let me consider it.

**PROF. K. K. TEWARY:** How long will you take to decide? It is more than fifteen days now....

**MR. SPEAKER:** Well, that I cannot say. It takes time. Even hurry takes time.

**PROF. K. K. TEWARY:** Shri Jyotirmoy Bosu had made a statement. It is a very serious matter. (Interruptions).

**MR. SPEAKER:** No. Now, Shri Pranab Mukherjee.

12.10 hrs.

**PAPERS LAID ON THE TABLE**  
**NOTIFICATION UNDER MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT, IMPORT POLICY APRIL, 1981—MARCH, 1982 AND ( STATEMENT**

**THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE):** I beg to lay on the Table:—

(1) A copy of Notification No. S.O. 703 (Hindi and English versions) published in Gazette of India dated the 28th February, 1981 authorising the Geological Survey of India to carry out such detailed investigations for the purpose of obtaining such information as may be necessary with regard to any mineral available in the areas specified in the Notification, under

sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library. See No. LT-2265/81].

(2) A copy of the Import Policy, April, 1981—March, 1982.

(3) A statement (Hindi and English versions) giving reasons for not lay simultaneously the Hindi versions of the Import Policy for April, 1981—March 1982. [Placed in Library. See No. LT-2266/81].

**NOTIFICATIONS UNDER CENTRAL EXCISES RULES**

**THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT):** I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules 1944:—

(1) G.S.R. 255(E) to 257(E) published in Gazette of India dated the 31st March, 1981 together with an explanatory memorandum regarding deferment of the conditions about non-use or use of power in relation to box making and labelling for eligibility to the concessional rate of Excise Duty applicable to matches produced in the middle or cottage sector upto 1st July, 1981.

(2) G.S.R. 258(E) published in Gazette of India dated the 31st March, 1981 together with an explanatory memorandum regarding amendment in Notification No. 43/81-CE dated the 1st March, 1981 relating to Excise Duty scheme for matches produced in the cottage sector.

(3) G.S.R. 264(E) published in Gazette of India dated the 1st April, 1981 together with an explanatory memorandum making certain amendment to Notification No. 46/1-CE dated the 1st March, 1981 regarding continuance of exemption in respect of item 68 goods manufactured in any premises which were not a 'factory' as defined in the